

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:831
ANSWERED ON:03.12.2015
Pollution Control Certificates
Diwakar Shri Rajesh Kumar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of agencies/authorities authorised to issue Pollution Control Certificates to vehicles;
- (b) whether there is any provision to penalise vehicle owners who fail to take pollution certificates for their vehicles within fixed time limit;
- (c) if so, the details thereof;
- (d) whether there is any system to identify the number of vehicles without pollution control certificate as well as the total number of vehicle owners who do not get issued the pollution control certificate in time; and
- (e) if so, the details thereof along with the number of vehicles plying without certificate, State-wise?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) As per Rule 115(7) of Central Motor Vehicles Rules, 1989, after the expiry of a period of one year from the date on which the motor vehicle was first registered, every such vehicle shall carry a valid "Pollution under control" certificate issued by an agency authorised for this purpose by the State Government. Central Government do not centrally maintain the details of agencies/authorities authorised to issue Pollution Control Certificates to vehicles by the State Government.

(b) & (c) As per Section 190(2) of Motor Vehicles Act, 1988, any person who drives or causes or allows to be driven in any public place a motor vehicle, which violates the standards prescribed in relation to road safety, control of noise and air-pollution, shall be punishable for the first offence with a fine of one thousand rupees and for any second or subsequent offence with a fine of two thousand rupees.

(d) & (e) Ministry do not centrally maintain any data of vehicles plying without pollution under control certificate.
